

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Fourth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTY-SIXTH REPORT

(Fourth Lok Sabha)

On behalf of the Committee on Private Members' Bills and Resolutions, I, having been authorised by the Committee to present the Report on their behalf, present this Fifty-sixth Report.

2. The Committee met on the 8th December, 1969, for—

I. Allocation of time to the Resolutions set down in the List of Business for Friday, the 12th December, 1969.

II. Classification and allocation of time for discussion of the following two Bills under Rule 294(1)(b) and 294(1)(c) of the Rules of Procedure, respectively:—

(1) The Drugs and Magic Remedies (Objectionable Advertisements) Amendment Bill, 1969 (*Amendment of section 2*) by Shri Yashpal Singh.

(2) The Constitution (Amendment) Bill, 1969 (*Amendment of article 83 and substitution of Fourth Schedule*) by Shri Yashpal Singh.

III. Reconsideration of the classification of the following four Bills:—

(1) The Contempt of Courts (Amendment) Bill, 1968 (*Amendment of section 4*) by Shri Tenneti Viswanatham.

(2) The Constitution (Amendment) Bill, 1969 (*Amendment of articles 32 and 226*) by Shri Tenneti Viswanatham.

(3) The Trade Unions (Amendment) Bill, 1969 (*Amendment of section 2 and substitution of sections 4, 5, etc.*) by Shri Tenneti Viswanatham.

(4) The Constitution (Amendment) Bill, 1969 (*Amendment of articles 80 and 175 and omission of articles 87 and 176*) by Shri Tenneti Viswanatham.

IV. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

(1) The Constitution (Amendment) Bill, 1969 (*Amendment of article 256*) by Shri N. K. P. Salve.

(2) The Constitution (Amendment) Bill, 1969 (*Amendment of Preamble and article 1, etc.*) by Shri Krishna Dev Tripathi.

V. Allocation of time for discussion of the Enlargement of the Appellate (Criminal) Jurisdiction of the Supreme Court Bill, 1968 by Shri Anand Narain Mulla, as reported by the Select Committee.

Allotment of time to Resolutions

3. The Members whose Resolutions had been included in the List of Business for the 12th December, 1969, had been invited to present their views on their Resolutions before the Committee. Shri R. R. Singh Deo attended the sitting.

4. The Committee recommended the allocation of time as follows:—

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| (1) Resolution regarding need for fresh Economic policies. | 2 hours |
| (2) Resolution regarding setting up of a Corporation for All India Radio. | 2 hours |

Classification and allocation of time to Bills

5. The Member concerned had been invited to present before the Committee his views on his Bills. He did not attend the sitting.

6. After considering all aspects of the Bills, the Committee placed both the Bills in category 'B' and recommended allocation of time to them as indicated below:—

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| (1) The Drugs and Magic Remedies (Objectionable Advertisements) Amendment Bill, 1969 (<i>Amendment of section 2</i>) by Shri Yashpal Singh. | 1½ hours |
| (2) The Constitution (Amendment) Bill, 1969 (<i>Amendment of article 83 and substitution of Fourth Schedule</i>) by Shri Yashpal Singh. | 1½ hours |

Reconsideration of the classification of Bills

7. The Committee then considered a request made by Shri Tenneti Viswanatham to reconsider their earlier decisions (*vide* Forty-second, Forty-fourth and Forty-ninth Reports) regarding the classification of the Member's following Bills:—

- (1) The Contempt of Courts (Amendment) Bill, 1968 (*Amendment of section 4*).
- (2) The Constitution (Amendment) Bill, 1969 (*Amendment of articles 32 and 226*).
- (3) The Trade Unions (Amendment) Bill, 1969 (*Amendment of section 2 and substitution of sections 4, 5, etc.*).
- (4) The Constitution (Amendment) Bill, 1969 (*Amendment of articles 86 and 175 and omission of articles 81 and 176*).

After hearing the views of the Member, the Committee placed the Constitution (Amendment) Bill, 1969 (*Amendment of articles 32 and 226*) in category 'A'.

The Committee did not see any justification in altering the original categorisation of the other three Bills.

Examination of Constitution (Amendment) Bills

8. The Members concerned had been invited to present before the Committee their views on their Bills. None of them attended the sitting.

9. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1969 (*Amendment of article 256*) by Shri N. K. P. Salve.

The Bill sought to amend article 256 of the Constitution in order to provide for reference of any case of non-compliance by any State with the provisions of any law made by Parliament or any direction given by the Government of India in relation thereto to a Council set up under article 263 before taking recourse to the provisions of article 356.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1969 (*Amendment of Preamble and article 1, etc.*) by Shri Krishna Dev Tripathi.

The Bill sought to incorporate the ideal of democratic socialism in the Constitution by amending the Preamble and other articles.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

Allocation of time to Bill, as reported by Select Committee

10. After considering all aspects of the Bill, the Committee allotted 2 hours for the discussion of the Enlargement of the Appellate (Criminal) Jurisdiction of the Supreme Court Bill, 1968 by Shri Anand Narain Mulla, as reported by the Select Committee.

Recommendations

11. The Committee recommended that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House;
- (ii) the classification and allocation of time to Bills by the Committee as shown in paragraph 6 above, be agreed to by the House;
- (iii) the reclassification of the Bill, as shown in paragraph 7 above, be agreed to by the House;
- (iv) Sarvashri N. K. P. Salve and Krishna Dev Tripathi be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (v) the allocation of time to the Enlargement of the Appellate (Criminal) Jurisdiction of the Supreme Court Bill, 1968, as reported by the Select Committee, shown in paragraph 10 above, be agreed to by the House.

TRIDIB CHAUDHURI,

Acting Chairman,

Committee on Private Members' Bills and Resolutions.

NEW DELHI;

December 8, 1969